

leave to introduce a Bill further to amend the Public Debt Act, 1944.

**Mr. Speaker:** The question is:

"That leave be granted to introduce a Bill further to amend the Public Debt Act, 1944."

*The motion was adopted*

**Shri Morarji Desai:** I introduce† the Bill.

12.13½ hrs.

**APPROPRIATION (No. 4) BILL**

**The Deputy Minister of Finance (Shri B. E. Bhagat):** On behalf of Shri Morarji Desai, I beg to move†

"That the Bill to provide for the authorisation of appropriation of money out of the Consolidated Fund of India to meet the amount spent on a service during the financial year ended on the 31st day of March, 1956, in excess of the amount granted for that service and for that year, be taken into consideration"

**Mr. Speaker:** There is no note specially regarding any of these points. Therefore, I shall now put the motion to vote.

The question is

"That the Bill to provide for the authorisation of appropriation of money out of the Consolidated Fund of India to meet the amount spent on a service during the financial year ended on the 31st day of March, 1956, in excess of the amount granted for that service and for that year, be taken into consideration"

*The motion was adopted*

**Mr. Speaker:** The question is:

"That clauses 1, 2 and 3, the Schedule, the Enacting Formula

and the long Title stand part of the Bill."

*The motion was adopted.*

*Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.*

**Shri B. E. Bhagat:** I beg to move:

"That the Bill be passed."

**Mr. Speaker:** The question is :

"That the Bill be passed."

*The motion was adopted.*

12.14 hrs.

**APPROPRIATION (NO. 5) BILL**

**The Deputy Minister of Finance (Shri B. E. Bhagat):** On behalf of Shri Morarji Desai, I beg to move†:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1957, in excess of the amounts granted for those services and for that year, be taken into consideration"

**Mr. Speaker:** The question is:

"That the Bill to provide for the authorisation of appropriation of moneys out of the Consolidated Fund of India to meet the amounts spent on certain services during the financial year ended on the 31st day of March, 1957, in excess of the amounts granted for those services and for that year, be taken into consideration"

*The motion was adopted.*

**Mr. Speaker:** The question is:

"That clauses 1, 2 and 3, the Schedule, the Enacting Formula

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†Introduced/moved with the recommendation of the President.

‡Moved with the recommendation of the President.

[Mr. Speaker.]

and the Long Title stand part of the Bill"

*The motion was adopted.*

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill.

Shri B. E. Bhagat: I beg to move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed".

*The motion was adopted.*

12.15 hrs.

APPROPRIATION (No 6) BILL

The Deputy Minister of Finance (Shri B. E. Bhagat): On behalf of Shri Morarji Desai, I beg to move:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1959-60, be taken into consideration"

Mr. Speaker: The question is:

"That the Bill to authorise payment and appropriation of certain further sums from and out of the Consolidated Fund of India for the services of the financial year 1959-60, be taken into consideration"

*The motion was adopted.*

Mr. Speaker: The question is

"That clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title stand part of the Bill".

*The motion was adopted.*

Clauses 1, 2 and 3, the Schedule, the Enacting Formula and the Long Title were added to the Bill

Shri B. E. Bhagat: I beg to move:

"That the Bill be passed".

Mr. Speaker: The question is:

"That the Bill be passed".

*The motion was adopted.*

12.16 hrs.

PREVENTION OF CRUELTY TO ANIMALS BILL—contd.

Mr. Speaker: The House will now take up further consideration of the following motion moved by Shri M. V. Krishnappa on the 25th August, 1959, namely:—

"That this House concurs in the recommendation of Rajya Sabha that the House do join in the Joint Committee of the Houses on the Bill to prevent the infliction of unnecessary pain or suffering on animals and for that purpose to amend the law relating to the prevention of cruelty to animals, made in the motion adopted by Rajya Sabha at its sitting held on the 31st August, 1959 and communicated to this House on the 17th August 1959 and resolves that the following Members of Lok Sabha be nominated to serve on the said Joint Committee, namely:

Pandit Thakur Das Bhargava, Shri M L Dwivedi, Shri Masuraya Din, Shri Har Prasad Singh, Shri K G Wodeyar, Shrimati Mafida Ahmed, Shrimati Subhadra Joshi, Shri Chapalakanta Bhattacharyya, Kumari Mothey Veda Kumari, Shri C R Narasimhan, Shri M K Junachandran, Shri Kanhaiyalal Khadiwala, Shri Mohanlal Bakliwal, Shri Inder J. Malhotra, Shri Laxmanrao Shrawanji Bhatkar, Shri Akbarbhai Chavda, Shri Anurudha Sinha, Shri Chandramani Lal Choudhry, Shri K S Ramaswamy, Shrimati Uma Nehru, Shri T C N. Menon, Shri

†Moved with the recommendation of the President.